

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 310
IB-302(ND)/2024

IN THE MATTER OF:
MR. VIPIN PURI

.....APPLICANT/PETITIONER

SECTION
U/s 94(1) of IBC, 2016

Order delivered on 05.07.2024

CORAM:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant :
For the RP : Mr. Mr. Vishal Hirawat Advocate.

HYBRID HEARING (PHYSICAL & VC)
ORDER

This application has been filed by the Applicant under Section 94(1) of IBC, 2016. The Applicant is directed to file an affidavit with respect to maintainability in terms of sub-section 2 of Section 94 as well as affidavit/undertaking with respect to compliance of the provisions of sub-section 3, 4, 5 of Section 94 within one week.

List the matter on **24.07.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)